

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

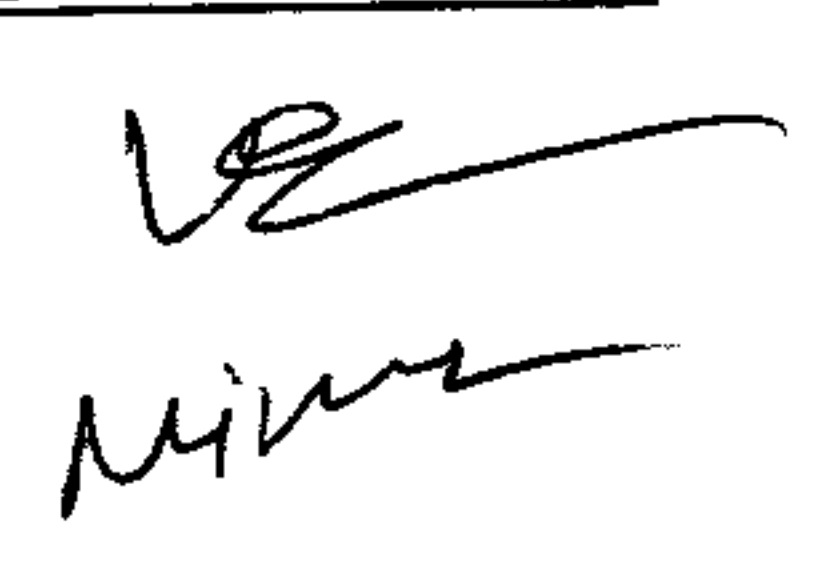

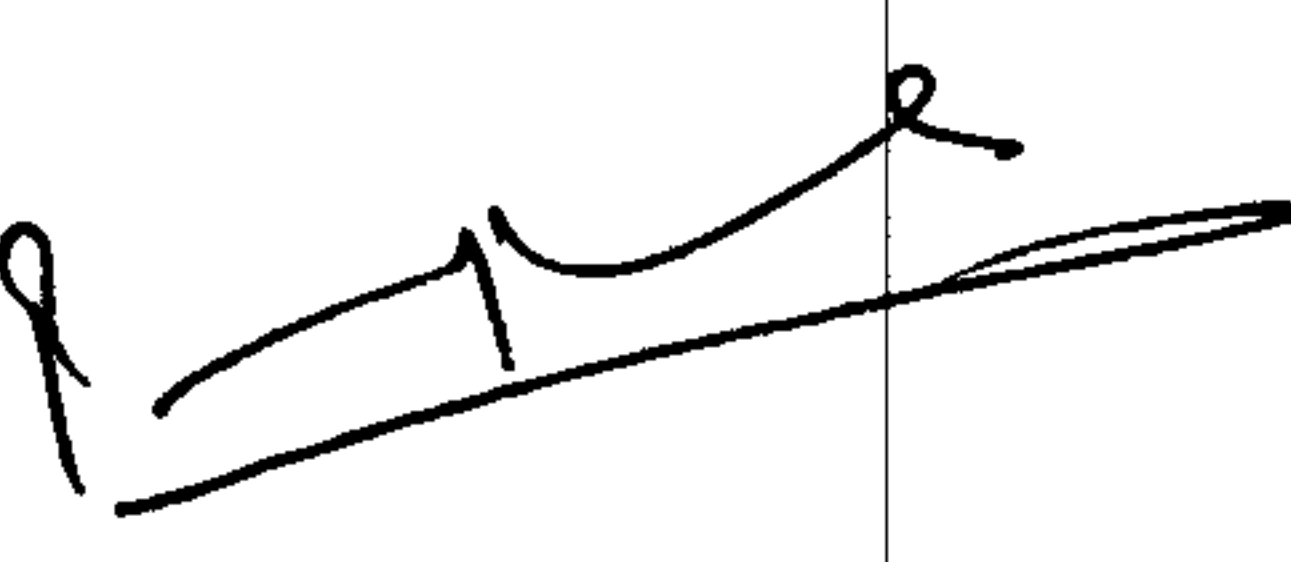
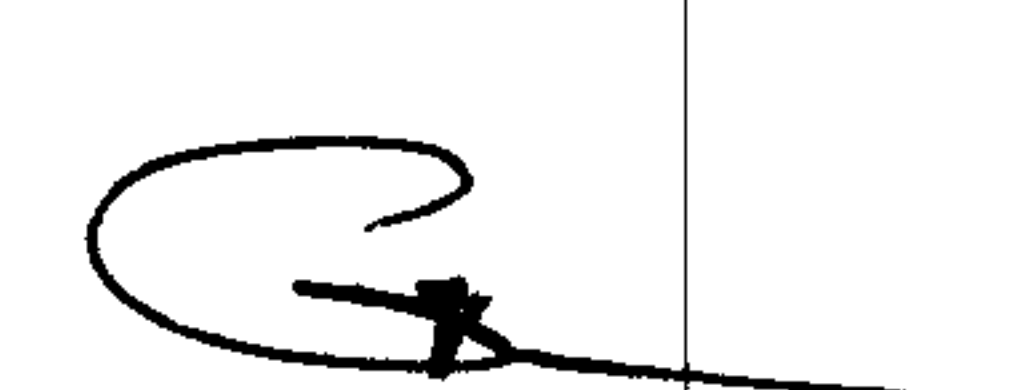
IA 20/2018 in IA 9/2018 in C.P. (I.B) No. 5/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

Name of the Company: **Vivek Vijay Gupta**
V/s.
Steel Konnect (India) Pvt. Ltd. & ors.

Section of the Companies Act: **Insolvency and Bankruptcy Code**

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL J. DAVE	ADVOCATE → RESPONDENT NO. 3		
2.	NIPUN. SINGHVI			
3.	NAVIN PAHWA WITH RITU SHAH FOR PRITHU PARIMAL	SR. ADV. ADV. ADV.	Applicant	
4.	Jaimin R. Dave	Adv.	Resp. No. 5 & 6.	
5.	LALIT M PATEL	ADV.	Resp. No 4	

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Mr. Prithu Parimal with Learned Advocate Ms. Ritu Shah present for Applicant. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent No. 3. Learned Advocate Mr. Lalit Patel present for Respondent No.4. Learned Advocate Mr. Jaimin Dave present for Respondents no. 5 and 6 Bank of Baroda and State Bank of India. None present for other Respondents.

Learned Advocate Mr. Jaimin Dave filed Vakalatnama for Respondent/ Bank of Baroda.

Learned Advocate Mr. Jaimin Dave filed Vakalatnama for Respondent/ State Bank of India.

Reply of Respondent no. 3 filed in IA 20/2018.

Reply of Respondent no. ^{filed}4 in IA 9/2018.

Heard arguments of learned Counsel for Applicant and learned Counsel for Respondents in IA 20/2018.

The applicant in IA 9/2018 filed IA 20/2018 seeking permission to treat the draft amendment as part of the record.

Learned Counsel appearing for respondents opposed the same.

The promoter director filed IA 9/2018 seeking relief that the resolution plan submitted by ARC is replaced before COC for their consideration.

In IA 9/2018 RP filed a reply stating that the resolution plan filed by ARC has been placed before COC in its meeting held on 04.01.2018 and the COC rejected the resolution plan filed by ARC.

In view of the said fact, the applicant in IA 9/2018 moved the application IA 20/2018 seeking amendment of the prayer by way of filing draft amendment.

Taking into consideration the events that took place on 04.01.2018 in the meeting of COC it is just and expedient to permit the Applicant in IA 9/2018 to file draft amendment as prayed in IA 20/2018.

Hence IA 20/2018 is allowed. Draft amendment filed along with IA 20/2018 is treated as part of IA 9/2018.

Heard arguments of learned Senior Counsel for Applicant and learned Counsel for Respondents no. 3, 4, 5 and 6 in IA 9/2018.

For orders in IA 9/2018, list the matter on 15.01.2018.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of January, 2018.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL